

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI**

**CP No. 308/2018 in
OA 1829/2017**

This the 14th day of September, 2018

**Hon'ble Ms. Nita Chowdhury, Member (A)
Hon'ble Mr. S.N. Terdal, Member (J)**

Dr. Ram Krishan Mishra
S/o Late Ram Saran Mishra
R/o 109, Shakti Khand 3
Indirapuram
Ghaziabaad(UP) – 201010 Petitioner

(By advocate: Mr. Rahul Kumar Singh)

Versus

1. Shri R. Subrahmanyam
Secretary
D/o Higher Education
Ministry of Human Resources Development
Shastri Bhawan
New Delhi-110001
2. Mr. Sanjay Kumar
Under Secretary (Vigilance)
D/o Higher Education
Ministry of Human Resources Development
Shastri Bhawan
New Delhi
3. Prof. Avnish Kumar
Chairman
CSTT,
West Block-7
R.K. Puram, New Delhi-110066

....Respondents

(By advocate: None)

ORDER (ORAL)

By Hon'ble Ms. Nita Chowdhury, Member (A),

Both parties are present.

2. The respondents have filed their compliance affidavit in which the respondents informed that in compliance of order dated 08.03.2018, they have passed a fresh reasoned and speaking order on 26.04.2018 and the same has been served to the applicant by post on 03.05.2018.
3. In view of the substantial compliance of the orders of this Tribunal, the CP is closed and notices issued to the respondents are discharged. However, the petitioner is at liberty to question the orders now passed by the respondents, if he is still aggrieved, in accordance with law. No costs.

**(S.N. Terdal)
Member (J)**

**(Nita Chowdhury)
Member (A)**

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